

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PMS-COM-PRO (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	PMS-COM-PRO (INDIA) PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	15/02/1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1995PTC065462
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 39, SECOND FLOOR SHAHPURJAT, NEW DELHI, Delhi, India, 110049 Corporate Office: Nil
6.	Insolvency commencement date in respect of Corporate Debtor	29.04.2024 (However, the order was received on 11.05.2024 by email from Advocate Rajnish Kumar Banyal)
7.	Estimated date of closure of Insolvency Resolution Process	26.10.2024 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email Id: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India E-mail ID: Email Id: nazim@mnkassociates.com ; cirp.pms@gmail.com
11.	Last date for submission of claims	25/05/2024
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Nazim

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 29.04.2024.

The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 25/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

 Sd/
Mohd Nazim Khan

Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 13.05.2024

Place: Delhi

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. SANJAY GUPTA (PERSONAL GUARANTOR TO M/S C & C CONSTRUCTION LTD.)

RELEVANT PARTICULARS	
1. Name and Address of Personal Guarantor	Mr. Sanjay Gupta Address: F-4, South City, Phase I, Gurugram, Haryana- 122001
2. Insolvency Commencement Date	1st May, 2024 (Order uploaded at NCLT website on 10th May, 2024)
3. Details of order admitting the application	Order dated 1st May, 2024 passed by the Hon'ble NCLT, New Delhi, Principal Bench in I.A. No. 1071/ND/2024 in C.P. No.: (IB)- 384/ND/2021
4. Name and registration number of the Resolution Professional	Mr. Deepak Maini IP Regn. No.: IBBI/PA-001/IP-P-00676/2017-2018/11149; AFA valid till: 19th November, 2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepak.maini@insolvencieservices.in
6. Address and e-mail to be used for correspondence with the Resolution Professional/ Claim submission	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini.pg@gmail.com
7. Last date for submission of claims	4th June, 2024
8. Relevant Forms are available at:	WebLink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Principal Bench at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Sanjay Gupta, R/o F-4, South City, Phase I, Gurugram, Haryana-122001 (Personal Guarantor to M/S C & C Construction Limited) from 1st May, 2024 (Copy of order uploaded at NCLT website on 10th May, 2024).

The creditors of Mr. Sanjay Gupta are hereby called upon to submit their claims with proof on or before 4th June, 2024 to the Resolution Professional at the email address mentioned against entry No. 6.

The creditors shall register claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Maini
Insolvency Professional
Date: 14th May, 2024
IBBI Reg No.: IBBI/PA-001/IP-P-00676/2017-2018/11149
Place: Noida, UP
AFA valid till: 19th November, 2024

Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055 India. Website: www.yesbank.in Email: communications@yesbank.in
CIN: L65190MH2003PLC143249

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of Yes Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s.13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Name of Borrower	Loan A/c. No.	Description of Secured Asset	Date of Notice U/s.13(2)	Notice Amount (Rs.)	Date of Repossession
1- Mr. Kishor Kumar S/o Mr. Jagdish Prasad ("Borrower & Mortgagee")	HLN00 03008 88465	Residential Flat No. D4/903, Tower No./Block No. D2, 9TH Floor, Total Super Area 1285 Sq Ft (119.379 Sq Mtr), Carpet Area 743.868 Sq Ft (69.107 Sq Mtr), consist of drawing room, 2BHK, situated in the residential group housing complex at Saviour Park, Ioni road, village Kherhera, Pargana Loni, Tehsil & District Ghaziabad.	11-01-2024	INR. 47,39,793.15- (Rupees Forty Seven Lakh Thirty Nine Thousand Seven Hundred Ninety Three & Fifteen Paise Only) as on 11-January-2024	09-May-24

As contemplated that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Sd/-
Date: 10.05.2024
Place: Ghaziabad

Authorized Officer

YES Bank Ltd.

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. AMRIT PAL SINGH CHADHA (PERSONAL GUARANTOR TO M/S C & C CONSTRUCTION LTD.)

RELEVANT PARTICULARS	
1. Name and Address of Personal Guarantor	Mr. Amrit Pal Singh Chadha Address: House No. 4410, DLF Phase-IV, Near Galleria Market, Haryana-122009
2. Insolvency Commencement Date	1st May, 2024 (Order uploaded at NCLT website on 10th May, 2024)
3. Details of order admitting the application	Order dated 1st May, 2024 passed by the Hon'ble NCLT, New Delhi, Principal Bench in I.A. No. 1122/ND/2024 in C.P. No.: (IB)- 458/(PB)/2021
4. Name and registration number of the Resolution Professional	Mr. Deepak Maini IP Regn. No.: IBBI/PA-001/IP-P-00676/2017-2018/11149; AFA valid till: 19th November, 2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepak.maini@insolvencieservices.in
6. Address and e-mail to be used for correspondence with the Resolution Professional/ Claim submission	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini.pg@gmail.com
7. Last date for submission of claims	4th June, 2024
8. Relevant Forms are available at:	WebLink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Principal Bench at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Amrit Pal Singh Chadha, R/o House No. 4410, DLF Phase-IV, Near Galleria Market, Haryana-122009 (Personal Guarantor to M/S C & C Construction Ltd.) from 1st May, 2024 (Copy of order uploaded at NCLT website on 10th May, 2024).

The creditors of Mr. Amrit Pal Singh Chadha are hereby called upon to submit their claims with proof on or before 4th June, 2024 to the Resolution Professional at the e-mail address mentioned against entry No. 6.

The creditors shall register claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Maini
Insolvency Professional
Date: 14th May, 2024
IBBI Reg No.: IBBI/PA-001/IP-P-00676/2017-2018/11149
Place: Noida, UP
AFA valid till: 19th November, 2024

Jay Ushin Limited

CIN: L52110DL1986PLC025118
Registered Office: GI-48, G T Karnal Road, Industrial Area, Delhi 110033
Email ID: julinvestors@jushinindia.com, Website: www.jpjgroup.co.in
Phone: 011-43147700

NOTICE

Notice is hereby given pursuant to the provisions of Section 110 of the Companies Act, 2013 read with applicable rules of the Companies Act, 2013, the Company has completed the dispatch of Postal Ballot Notice dated May 8, 2024 on May 13, 2024 along with explanatory statement through e-mail.

The Special resolutions, as per details set out in the postal ballot notice are to be transacted by postal ballot which includes electronic voting ("e - voting"). The Company is pleased to extend e - voting facility for its members to enable them to cast their vote electronically only. The Company is availing the services of National Securities Depository Limited ("NSDL") for its e-voting platform. The e-voting period commences on Thursday, May 16, 2024, at 09:00 a.m. IST and will end on Friday, June 14, 2024 at 5:00 p.m. IST. During this period, members of the Company holding shares as on Friday, May 10, 2024 ("Cut off date") may cast their vote electronically only.

The Board of Directors of the Company has appointed Mr. Ravi Sharma (Membership No. FCS 4468) or failing him, Ms. Suman Pandey (Membership No. FCS 7606) Partners of M/s RSM & Co., Practicing Company Secretaries as a Scrutinizer to the Postal Ballot/Remote E-Voting process in a fair and transparent manner.

Member(s) who have not received Postal Ballot Notice may write to the Company at the registered office or send an email to julinvestors@jushinindia.com. The notice of the postal ballot is also displayed on the Company Website https://www.jpjgroup.co.in/postal_ballot_result/ and also on National Securities Depository Ltd. at <https://www.evoting.nsdl.com/>

In case of any grievances/queries, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual for members available at the Downloads sections of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or send a request at evoting@nsdl.co.in or contact Ms. Jyoti Kataria, Company Secretary email: julinvestors@jushinindia.com

The results of the Postal Ballot will be declared on June 15, 2024 at the registered office/Corporate office of the Company and shall be hosted at website of the company i.e. www.jpjgroup.co.in and on the website of NSDL i.e. www.nsdl.com. The results will be intimated to the Stock Exchanges within the prescribed time where the Company's shares are listed.

By order of the Board of Directors

For Jay Ushin Limited

Jyoti Kataria

Compliance officer & Company Secretary

M.No.: 55376

Date: 13/05/2024

Place: Gurugram

...Petitioner Company No. 4

AND

Vineeta Trading Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 5

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 6

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 7

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 8

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 9

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 10

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 11

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 12

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 13

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 14

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 15

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 16

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 17

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 18

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 19

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 20

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 21

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 22

AND

Vipul Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

...Petitioner Company No. 23

AND

Vipul Eastern Infracon Pvt. Ltd., a company incorporated under the Companies Act, 2013, having its registered office at Unit No. 201, C-50, Malviya Nagar, New Delhi-110017.

SHIVALIK SMALL FINANCE BANK LTD.Registered Office: 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN: U65990DL2020PLC366027**POSSESSION NOTICE (For immovable property) Rule 8(1)**

Whereas the undersigned being the Authorized officer of the Shivalik Small Finance Bank. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 27-02-2024 for loan A/c No. 100741014162 calling upon the 1. Mr. Subhash Chand Saini S/o Babu Ram Saini (Borrower) R/o H-0-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306, 2. Mrs. Yasoda Saini w/o Subhash Chand Saini (Co-Borrower/Mortgagee) R/o H-0-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306, 3. Vinod Kumar S/o Ram Saini Saini (Guarantor) R/o H-0-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306 to repay the amount mentioned in the notice being Rs.21,57,000/- (Rupees Twenty-One Lakh Fifty-Seven Thousand Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 6 of the Security Interest (Enforcement) Rules 2002 on the 8th day of May of the year 2024. The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs.21,57,000/- (Rupees Twenty-One Lakh Fifty-Seven Thousand Only) and interest thereon.

The Borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage on the Property: Residential Plot, measuring an area of 100 Sq. Yards, Situated at Khasra No. 702, Village Suthiyana Kuleshera, District Gautam Budh Nagar Uttar Pradesh. Registered in revenue records of Bani No. 1, Jild No. 16623, Page No. 259/280 Serial No. 26461 dated 11.08.2014, in the name of Mrs. Yasoda Saini w/o Subhash Chand Saini. Bounded by:

North	Khet of Mr. Ravindra West	South	Plot of Asha & Kamlesh East
	Digar Plot		25 ft. wide Road

Date: 08-05-2024
Place: Noida

Sd/- Authorised Officer

Shivalik Small Finance Bank Ltd.

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PMS-COM-PRO (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PMS-COM-PRO (INDIA) PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	15/02/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1995PTC065462
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 39, SECOND FLOOR SHAHPURJAT, NEW DELHI, Delhi, India, 110049 Corporate Office: Nil
6. Insolvency commencement date in respect of Corporate Debtor	29/04/2024 (However, the order was received on 11.05.2024 by email from Advocate Rajesh Kumar Banya)
7. Estimated date of closure of Insolvency Resolution Process	26.10.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mohd Nazim Khan Reg. No. IBBI/PA-002/IP-N00076/2017-18/10207
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email ID: nazim@mknassociates.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email ID: nazim@mknassociates.com corp.pms@gmail.com
11. Last date for submission of claims	25/05/2024
12. Classes of Creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals Identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 29.04.2024.

The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 25/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorized Representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mohd Nazim Khan
Interim Resolution Professional
Date: 13.05.2024
Place: Delhi

Sd/-

Reg. No. IBBI/PA-002/IP-N00076/2017-18/10207

HINDUJA HOUSING FINANCE LIMITEDCorporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Regional Office: 418, 4th Floor, Pearl Omnia Tower 2, Netaji Subhash Place, New Delhi-110034Contact No.: 8826934787, Authorized Officer: Harsh Tharia, Email: harshtharia.g@hindujahousingfinance.com

CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, to be sold on, as 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Date & Time of Auction : 31-05-2024 at 11:00 hrs.

Sr. No.	Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP)
1	(Loan Account No. DL/DEL/DLH/A000000121 & DL/DEL/DLH/A000000123) 1. Mr. Devendra Dhyan, 7D-2/65, Ram Park Loni, Ghaziabad, Uttar Pradesh-201102 2. Mrs. Suneta Dhyan, 7D-2/65, Ram Park Loni, Ghaziabad, Uttar Pradesh-201102	Demand Notice date: 10.10.2022 Rs. 15,46,463/- (Rupees Fifteen Lakh Forty Six Thousand Four Hundred and Sixty Three Only) as on 01.05.2024	All that piece and parcel of the property bearing Flat No. SF-02, Second Floor, area measuring 60 Sq. Yards. Plot on Khasra No.399, Prem Vihar IIIrd, Village, Sadullabad, Loni, Ghaziabad, Uttar Pradesh., Bounded by: North: Plot of another, South: Plot of other, East: Plot of another, West: Road 20 ft wide	₹ 7,00,000/- ₹ 70,000/-
2	(Loan Account No. DL/MTG/MTNG/A000000140) 1. Mr. Gaurav Sharma, C-30, New Moti Nagar, 3rd Floor, Raja Pura Kalan, Rohini, Sector-7, Narela, New Delhi-110085 2. Mrs. Reema, C-30, New			

CORRIGENDUM

Regarding the "Form A Public Announcement" in the matter "PMS-COM-PRO (India) Private Limited (Under CIRP)" published in Financial Express Delhi edition and Jansatta Delhi edition on 14.05.2024, this is to inform you that name of National Company Law Tribunal, Indore Bench and Carnival Films Private Limited have been wrongly written in the first and second para after the end of the table.

In view of the above, corrigendum is issued with a request to read the following Paras of the Form A – Public Announcement in place of the existing Paras as under:

"Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of PMS-COM-PRO (India) Private Limited on 29.04.2024.

The Creditors of PMS-COM-PRO (India) Private Limited are hereby called upon to submit their claims with proof on or before 25.05.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10."

and other details of the Form A – Public Announcement will remain same.

Inconvenience caused is deeply regretted.

Sd/

Mohd Nazim Khan

Resolution Professional

Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 02.07.2024

Place: Delhi

CAN FIN HOMES LTD. Notice for sale of immovable properties. Includes details about the company, contact information, and terms of sale.

BFL ASSET FINVEST LIMITED. Notice for the attention of equity shareholders of the Company. Sub: Transfer of equity shares of the company to Investor Education and Protection Fund (IEPF) Authority.

CORRIGENDUM. Regarding the "Form A Public Announcement" in the matter "PMS-COM-PRO (India) Private Limited (Under CIR.05)" published in Financial Express Delhi edition and Jansatta Delhi edition on 04.07.2024.

STATE BANK OF INDIA. POSSESSION NOTICE (Under Rule 8(1), For Immovable property). Whereas, the undersigned being the authorized officer of State Bank of India, RACPC-3, Sector-100, Noida...

GLOBUS POWER GENERATION LIMITED. Notice of 39th Annual General Meeting, E-voting Information and Book Closure intimation. The notice is hereby given that the 39th (Thirty Ninth) Annual General Meeting ("AGM") of Globus Power Generation Limited ("the Company") will be held on Wednesday, July 31, 2024 at 11:00 A.M. (IST) through Video Conferencing ("VC")...

BALAJI DIGITAL SOLUTION PRIVATE LIMITED (In Liquidation). SALE NOTICE. Liquidator: Mr. Rohit Sehgal. Registered Office: Plot No. 39, F & V Service Shop, Commercial Centre G-Block, G-16 First Floor, Vikaspuri, West Delhi, New Delhi-110018.

Indian Overseas Bank, India. CORRIGENDUM. In selective modification to our advertisement of Sale notice published in Financial Express English (Delhi Edition) on 20.06.2024, Borrower: M/S Pioneer Enterprises, Proprietor Mr Omprakash Maheswar, Branch Kankhal (0513), Haridwar, E-Auction Notice Date: 05.07.2024 and Last Date of EMD: 04.07.2024.

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED. Registered Office: 707, Raheja Centre, Free Press Building Road, Narima Point, Mumbai-400 021. DEMAND NOTICE. Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited ("AIL")...

Notice of 39th Annual General Meeting, E-voting Information and Book Closure intimation. The notice is hereby given that the 39th (Thirty Ninth) Annual General Meeting ("AGM") of Globus Power Generation Limited ("the Company") will be held on Wednesday, July 31, 2024 at 11:00 A.M. (IST) through Video Conferencing ("VC")...

BALAJI DIGITAL SOLUTION PRIVATE LIMITED (In Liquidation). SALE NOTICE. Liquidator: Mr. Rohit Sehgal. Registered Office: Plot No. 39, F & V Service Shop, Commercial Centre G-Block, G-16 First Floor, Vikaspuri, West Delhi, New Delhi-110018.

Form INC-26 (Pursuant to Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014). PUBLIC NOTICE BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION. MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003.

TATA CAPITAL HOUSING FINANCE LTD. Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. NOTICE FOR SALE OF IMMOVABLE PROPERTY (Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002).

Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014). Before the Central Government, Regional Director, Northern Region, New Delhi. In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014.

Table with columns: Sr. No., Loan A/c. No. and Branch, Name of Borrower(s) / Co-borrower(s) / Legal Heir(s) / Legal Representative(s) / Guarantor(s), Amount as per Demand Notice, Reserve Price, Earnest Money, Possession Types. Includes details for TCHIN03 9900010 and 10285074.

Cholamandalam investment and Finance Company Limited. Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES. Includes details about the company, contact information, and terms of sale.

